

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Jammu, the 05 January, 2021

SO-09, Whereas, on 21-7-2020 CIK Kashmir received reliable information that various persons in the valley were affiliated with different terrorist organizations (JeM, LeT, HM, ISJK, Al-Bader) and were working as OGWs for the terrorist outfits. The accused persons were assisting, abetting and aiding the terrorists and were receiving terrorist groups infiltrating from across the border and were guiding them for safe passage through the check posts and nakas of security forces; and

2. Whereas, a Case FIR No. 04/2020 U/S 13,18,19,39 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station CIK Kashmir and investigation was set into motion; and

3. Whereas, during course of investigation one accused namely Umrat Rahi Ganie S/O Habibullah Ganie R/O Badrah Payeen Kralgund was arrested in the case. The accused disclosed that he has contacts with active terrorist namely Azad Ahmad Lone @ Assad Lelhari S/O Mohd Abdullah R/O Lelhar Kakapora and had arranged shelter for the said terrorist in the house of one Nazir Ahmad Dar R/O Bucharwara Kralgund posing the terrorist as painter by profession;

and

4. Whereas, the accused disclosed that he also has contacts with two other accused persons namely Shahid Ashraf Dar S/O Mohd Ashraf Dar R/O Ashminder and Waseem Gulzar Malik S/O Gulzar Ahmad Malik R/O Dalipora through Pakistani whatsapp numbers to carry out subversive and anti national activities in the area. The accused further disclosed that above two accused had contacts with the terrorists namely Azad Ahmad and Adil Hafiz; and

5. Whereas, during investigation it was revealed that accused Tariq Ahmad Dar S/O Gh. Rasool Dar R/O Budhbug Ashpora was also having contacts with the above terrorists of LeT outfit and was providing logistic support/shelter to these terrorists. Subsequently the accused was arrested in the case and one Satellite phone used by him to be in touch with the terrorists was recovered from his possession; and

6. Whereas, during further investigation three other accused persons namely (1) Anayatullah Shah S/O Ab. Rashid R/O Dangiwacha (2) Murtaza Nazir Qureshi S/O Nazir Ahmad R/O Dangiwacha & (3) Liyaqat Wahid Mir S/O Ab. Wahid Mir R/O Ongam Bandipora A/P Kursoo Rajbagh were found involved in the case and all the accused were arrested in the case and 01 Satellite Phone and 01 Kenwood Wireless set were recovered from their possession; and

7. Whereas, during investigation it was revealed that the accused persons were working as OGWs for the terrorists and were providing logistic support/shelter, besides transport facilities to them and had voluntarily harboured the LeT terrorists in the area; and

8. Whereas, the accused terrorists namely Azad Ahmad Lone @ Azad Lelhari and Aadil Hafiz were killed in the encounters by the security forces and accordingly were dropped from the case; and

9. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below mentioned accused persons for commission of offences punishable under section(s) as shown against each of Unlawful Activities (Prevention) Act, 1967:-

S.No	Name of accused	Offences
1.	Umrat Rahi Ganie S/O Habibullah Ganie R/O Badral Payeen, Kralgund Kupwara.	13,18,19,39 ULA (P) Act,
2.	Waseem Gulzar Malik S/O Gulzar Ahmad Malik R/O Dalipora Pulwama.	13, 39 ULA (P) Act,
3.	Shahid Ashraf Dar @ Qasim S/O Mohammad Ashraf R/O Ashminder Pulwama.	13,18,19,39 ULA (P) Act
4.	Tariq Ahmad Dar S/O Ghulam Rasool R/O Budhbug Ashpora Qaziabad Handwara.	13,18,39 ULA (P) Act,
5.	Liyaqat Wahid Mir S/O Ab. Wahid Mir R/O Ongam Bandipora A/P Kursoo Rajbagh Srinagar.	13 ULA (P) Act
6.	Anayatullah Shah S/O Abdul Rashid Shah R/O Dangiwachha Rafiabad.	13 ULA (P) Act
7.	Murtaza Nazir Qureshi S/O Nazir Ahmad Qureshi R/O Dangiwachha Rafiabad.	

10. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

11. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 13,18,19,39 ULA (P) Act, in the case FIR No. 04/2020 of Police Station CIK Kashmir.

By order of the Government of Jammu & Kashmir.

Sd/-

Principal Secretary to Government
Home Department.

No:-Home/Pros/211/S/2020

Dated:- 08-01-2021

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA.
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to Government
Home Department.